

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C': NEW DELHI**

**BEFORE,
SHRI G. S. PANNU, VICE PRESIDENT
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**I.T.A No.1943/Del/2019
(ASSESSMENT YEAR 2015-16)**

Ms. Nupur Bansal, 4568/12, Jai Mata Market, Tri Nagar, New Delhi- 110 035 PAN-AMGPG 4370D	Vs.	Income Tax Officer, Ward-40(4), New Delhi.
(Appellant)		(Respondent)

Appellant By	Ms. Khushboo Arora, CA
Respondent by	Sh. Gaurav Dudeja, Sr. DR
Date of Hearing	31.12.2020
Date of Pronouncement	31.12.2020

ORDER

PER G.S.PANNU, VP:

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-14, New Delhi dated 06.02.2019

2. The learned counsel for the assessee, vide email dated 29.12.2020 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 31st December, 2020.

Sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-
(G.S.PANNU)
VICE PRESIDENT

PK/ Ps

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI